

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 43/82-ALC4/2010 MEETING DATE : 25.01.2011

The Meeting No.43/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 25.01.2011 was actually held on 28.01.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, I.A., Department of C&PC
2. Shri M. Mitra, Dy, DCGI, DCGI
3. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 40/82 dated 04.01.2011, 41/82 meeting dated 11.01.2011 and 42/82 dated 18.01.2011 were ratified by the Committee.

Case No. B-363	M/s Biological E Ltd.
Norms Committee Meeting No. 43/11	F.No.01/82/050/00098/AM11/DES-III
Meeting Date 25.01.2011	RA F.No.09/24/040/00433/AM10
Adv. Lic. No.0910040650 dated 27.01.2010	
Committee decided to close the case. As per decision taken in this case the firm has to submit Certificate of Analysis from foreign supplier in support of purity of import item in question batch wise after substantial import has been made. As such the case will be re-opened after requisition information is furnished by the firm.	

Case No. B-364	M/s Biological E Ltd.
Norms Committee Meeting No. 43/11	F.No.01/82/050/00099/AM11/DES-III
Meeting Date 25.01.2011	RA F.No.09/24/040/00442/AM10
Adv. Lic. No.0910040651 dated 27.01.2010	
Committee decided to close the case. As per decision taken in this case the firm has to submit Certificate of Analysis from foreign supplier in support of purity of import item in question batch wise after substantial import has been made. As such the case will be re-opened after requisition information is furnished by the firm.	

Case No. A-47	M/s Oleofine Organics (India) Ltd.
Norms Committee Meeting No. 43/11	F.No.01/82/162/00551/AM11/DES-III
Meeting Date 25.01.2011	RA F.No.03/95/040/00257/AM11

Application under para 4.4.2 of HBP.	
Committee considered case as per agenda and observed that NOC has been received from Directorate of Vanaspati, Vegetable Oil and Fats for import of Non Edible Grade Hydrogenated Palm Stearine while the firm has sought for import of Hydrogenated Palm Stearin falling under 15162091 which meant Hydrogenated Palm Stearin Edible Grade. It was, therefore, decided to revert back the NOC to the technical authority to re-examine the case and also to call for the firm for personal hearing on 22.02.2011. Accordingly, case was deferred for 22.02.2011.	

Case No. A-48	M/s Oleofine Organics (India) Ltd.
Norms Committee Meeting No. 43/11	F.No.01/82/162/00550/AM11/DES-III
Meeting Date 25.01.2011	RA F.No.03/95/040/00361/AM11
Application under para 4.4.2 of HBP.	
Committee considered case as per agenda and observed that NOC has been received from Directorate of Vanaspati, Vegetable Oil and Fats for import of Non Edible Grade Hydrogenated Palm Stearine while the firm has sought for import of Hydrogenated Palm Stearin falling under 15162091 which meant Hydrogenated Palm Stearin Edible Grade. It was, therefore, decided to revert back the NOC to the technical authority to re-examine the case and also to call for the firm for personal hearing on 22.02.2011. Accordingly, case was deferred for 22.02.2011.	

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Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their 46011/13/2008-PC.II dated 10.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Water Injection Corrosion Inhibitor (Corromin 3159)	1 Kg.	1.	Tetraethylene Pentamine (TEPA)	0.050 kg
		2.	Thioglycolic Acid	0.051 kg
		3.	Mixed Xylene	0.005 kg
		4.	Cocoamine Acetate	0.050 kg
		5.	Cocoamine 15 EO	0.030 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

3	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:22.02.2011
	Decision :Committee considered case as per agenda and observed that inspite of reminders, the technical comments from DC(MSME) are not forthcoming. It was, therefore, decided to remind DC(MSME) through D.O. letter at the level of Chairman, Norms Committee-3. Accordingly, the case was deferred for 22.02.2011.			

5	Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/	Lic.No/Date:0310558977 08.02.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Bio-technology.			

8	Case No.:2/19/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00587/AM11/	RLA File :09/24/040/00492/AM10/	Lic.No/Date:0910041056 24.02.2010	Defer

	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.	Date:22.02.2011
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9	Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:08.02.2011
	Decision : Committee decided to call for the firm for personal hearing on 08.02.2011. Accordingly, case was deferred for 08.02.2011.			

11	Case No.:30/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00392/AM11/	RLA File :07/24/040/00037/AM11/	Lic.No/Date:0710071792 26.05.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

12	Case No.:31/14/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00393/AM11/	RLA File :07/24/040/00035/AM11/	Lic.No/Date:0710071909 31.05.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

13	Case No.:26/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00951/AM11/	RLA File :09/24/040/00081/AM11/	Lic.No/Date:0910042501 25.06.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:2/43/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01465/AM11/	RLA File :09/24/040/00090/AM11/	Lic.No/Date:0910042511	Defer

		25.06.2010	Date:22.03.2011
Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

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Case No.:95/22/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/00748/AM11/	RLA File :22/24/040/00013/AM10/	Lic.No/Date:2210010173 09.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxycillin Trihydrate	1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg
		2.	Oxilasa (Enzyme)	5.00 gm.
		3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:67/39/82-ALC4/2010	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01148/AM11/	RLA File :09/24/040/00067/AM11/	Lic.No/Date:0910042698 16.07.2010		
Decision Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/100/2010-Ch.II dated 04.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Magnesium Salicylate USP	1 Kg.	1.	Salicylic Acid	0.820 kg
RA concerned may take further necessary action as per above decision of NC.:				

17	Case No.:15/19/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00600/AM11/	RLA File :09/24/040/00136/AM11/	Lic.No/Date:0910042745 20.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:16/19/82-ALC4/2010		Party Name:SATYA DEEPTHA PHARMACEUTICALS		Meet No/Date:43/82-ALC4/2010		Status:Case	
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	LTD	25.01.2011	Rejected
HQ File :01/82/050/00601/AM11/	RLA File :09/24/040/00135/AM11/	Lic.No/Date:0910042749 20.07.2010	
Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 08.10.2010 which has not been received and norms can not be fixed in absence of the required technical information. Accordingly, it was decided to reject the case.			
RA concerned may take further necessary action as per above decision of NC.			

19	Case No.:22/19/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00607/AM11/	RLA File :09/24/040/00131/AM11/	Lic.No/Date:0910042765 20.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:24/19/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00609/AM11/	RLA File :09/24/040/00143/AM11/	Lic.No/Date:0910042769 20.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:33/31/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/00958/AM11/	RLA File :09/24/040/00144/AM11/	Lic.No/Date:0910042771 20.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No.35011/131/2010-PI (Norms) dated 25.11.2010 and O.M. No.35011/398/2009-PI (Norms) dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	S.No.		Qty. allowed
Montelukast Sodium	1 kg	1.	[(S)-(E)-[2-[3-[2-(7-Chloro-2-Quinoliny)]-Ethenyl]Phenyl]-3-Hydroxypropyl]-Phenyl]-2-Propanol OR a-[3-[2-(7-Chloro-2-Quinoliny)]Ethenyl]Phenyl]-2-(1-Hydroxy-1-Methylethyl)-,[S-(E)]-Benzenepropanol	1.424 kg
		2.	1-(Hydroxymethyl) Cyclopropane Acetonitrile	1.00 kg

RA concerned may take further necessary action as per above decision of NC.

22	Case No.:25/19/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00610/AM11/	RLA File :09/24/040/00128/AM11/	Lic.No/Date:0910042800 21.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:14/23/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00782/AM11/	RLA File :05/23/040/00212/AM10/	Lic.No/Date:0510268833 22.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:1/19/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00586/AM11/	RLA File :07/24/040/00135/AM11/	Lic.No/Date:0710073163 26.07.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/	Lic.No/Date:0310585032 26.07.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

26	Case No.:12/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/00597/AM11/	RLA File :03/94/040/00378/AM11/	Lic.No/Date:0310585034 26.07.2010	
	Decision :Committee decided to close the case as the firm has surrendered the advance authorization for cancellation.			

27	Case No.:40/19/82-ALC4/2010	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/00625/AM11/	RLA File :05/24/040/00156/AM11/	Lic.No/Date:0510269042 26.07.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Bio-technology vide O.M. No.BT/IL/05/316/2010-PID dated 31.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
DTwP-HepB-Hib Pentavalent Vaccine (Easyfive)	1 Unit (One unit dose Vial)	1.	Diphtheria Bulk	27.2 Lf (includes label claim, overfill & overages)
		2.	Tetanus Bulk	10.2 Lf (includes label claim, overfill & overages)
		3.	Pertussis Bulk	16.32 OU (includes label claim, overfill & overages)

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:35/19/82-ALC4/2010	Party Name:DISCOVERY INTERMEDIATES PVT LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00620/AM11/	RLA File :09/24/040/00045/AM11/	Lic.No/Date:0910042935 29.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:61/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01142/AM11/	RLA File :09/24/040/00132/AM11/	Lic.No/Date:0910043003 06.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:39/22/82-ALC4/2010	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/00692/AM11/	RLA File :03/95/040/00365/AM11/	Lic.No/Date:0310588002 17.08.2010	Defer Date:
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:41/22/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00694/AM11/	RLA File :03/95/040/00338/AM11/	Lic.No/Date:0310588148 17.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

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Case No.:45/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/00698/AM11/	RLA File :08/24/040/00154/AM11/	Lic.No/Date:0810091381 18.08.2010		
Decision : Committee considered case as per agenda and in light of SION A-412 with 2% wastage for bulk drug and Exipientes with Nil wastage and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcitriol 0.25 MCG Caps.	1,12,87,860 Nos.	1.	Calcitriol	2.8784 gm
		2.	Med Chain Triglyceride NF	1749.119 kg
		3.	Gelatin NF	1608.887 kg
		4.	Glycerin USP	689.745 kg
		5.	Noncrystallizing Sorbitol Solution NF	229.708 kg
		6.	Bottles & caps (Packing Materials in finished form) Sl. No.6 to 9	As per packing policy
Calcitriol 0.50 MCG Caps	45,74,300 Nos.	1.	Calcitriol	2.333 gm
		2.	Med Chain Triglyceride NF	708.971 kg
		3.	Gelatin NF	654.125 kg
		4.	Glycerin USP	279.513 kg
		5.	Noncrystallizing Sorbitol Solution NF	93.087 kg
		6.	Bottles & caps (Packing Materials in finished form) Sl. No.6 to 9	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

34	Case No.:109/22/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00762/AM11/	RLA File :09/24/040/00203/AM11/	Lic.No/Date:0910043139 19.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:62/39/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01143/AM11/	RLA File :09/24/040/00204/AM11/	Lic.No/Date:0910043136 19.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:70/39/82-ALC4/2010	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01151/AM11/	RLA File :09/24/040/00171/AM11/	Lic.No/Date:0910043238 24.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:102/40/82-ALC4/2010	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01301/AM11/	RLA File :31/24/040/00088/AM11/	Lic.No/Date:3110044569 01.09.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:37/31/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/00962/AM11/	RLA File :03/94/040/00509/AM11/	Lic.No/Date:0310591338 07.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 04.09.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide (S) (Astrolide content : 100%)	1 kg	1.	Alpha Methyl Styrene	0.769 kg
		2.	Isoamylene	0.584 kg
		3.	Propylene Oxide	0.430 kg
		4.	Para Formaldehyde	0.135 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:20/43/82-ALC4/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
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HQ File :01/82/050/01483/AM11/	RLA File :03/95/040/00383/AM11/	Lic.No/Date:0310591212 07.09.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2006-Ch.II dated 17.07.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Sorbitan Mono Oleate	1 Kg.	1.	Sorbitol 70%
		2.	Oleic Acid (Max. 80%)
			Qty. allowed
			0.501 kg
			0.768 kg
RA concerned may take further necessary action as per above decision of NC.			

40	Case No.:13/39/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01094/AM11/	RLA File :52/24/040/00012/AM11/	Lic.No/Date:5210031911 14.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/ /2008-Ch.II dated 13.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	4-(2-Chloro Ethylsulfonyl) Butyric Acid (XAZ Base)	1 Kg.	1.	Gamma Butyrolactone
			2.	2-Mercapto Ethanol
				Qty. allowed
				0.665 kg
				0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

41	Case No.:59/39/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01140/AM11/	RLA File :34/24/040/00135/AM11/	Lic.No/Date:3410028015 20.09.2010	:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Amyl Salicylate	1 Kg.	1.	Primary Amyl Alcohol
			2.	Salicylic Acid
				Qty. allowed
				0.470 kg
				0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:15/39/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01096/AM11/	RLA File :34/24/040/00134/AM11/	Lic.No/Date:3410028050 22.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate containing N-Pentyl Salicylate 65-70% 2-Methyl Butyl Salicylate 30-35%)	1 Kg.	1.	Pentamol Mixture (Pentanol 66 ± 2% and 2 Methyl Butanol 33 ± 2%)	0.471 kg
		2.	Salicylic Acid	0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

43	Case No.:3/27/82-ALC4/2010	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 43/82-ALC4/2010 25.01.2011	Status: Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date: 0910043602 23.09.2010	Defer Date: 22.02.2011
Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 22.02.2011.				

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Case No.:49/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01130/AM11/	RLA File :09/24/040/00200/AM11/	Lic.No/Date:0910043607 23.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 25.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
AVIS (Avobenzone)	1 Kg.	1.	Para Tertiary Butyl Benzoic Acid	1.148 kg
		2.	Methanol	1.00 kg
		3.	Acetyl Anisole	0.929 kg
		4.	Toluene	0.690 kg
		5.	Sodamide	0.480 kg
		6.	Activated Carbon	0.02 kg
RA concerned may take further necessary action as per above decision of NC.				

45	Case No.:50/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved																								
	HQ File :01/82/050/01131/AM11/	RLA File :09/24/040/00199/AM11/	Lic.No/Date:0910043605 23.09.2010																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 25.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">AVIS (Avobenzone)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Para Tertiary Butyl Benzoic Acid</td><td>1.148 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.00 kg</td></tr> <tr> <td>3.</td><td>Acetyl Anisole</td><td>0.929 kg</td></tr> <tr> <td>4.</td><td>Toluene</td><td>0.690 kg</td></tr> <tr> <td>5.</td><td>Sodamide</td><td>0.480 kg</td></tr> <tr> <td>6.</td><td>Activated Carbon</td><td>0.02 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	AVIS (Avobenzone)	1 Kg.	1.	Para Tertiary Butyl Benzoic Acid	1.148 kg	2.	Methanol	1.00 kg	3.	Acetyl Anisole	0.929 kg	4.	Toluene	0.690 kg	5.	Sodamide	0.480 kg	6.	Activated Carbon
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
AVIS (Avobenzone)	1 Kg.	1.	Para Tertiary Butyl Benzoic Acid	1.148 kg																								
		2.	Methanol	1.00 kg																								
		3.	Acetyl Anisole	0.929 kg																								
		4.	Toluene	0.690 kg																								
		5.	Sodamide	0.480 kg																								
		6.	Activated Carbon	0.02 kg																								
	RA concerned may take further necessary action as per above decision of NC.																											

46	Case No.:7/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00874/AM11/	RLA File :09/24/040/00129/AM11/	Lic.No/Date:0910043626 24.09.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:8/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved															
	HQ File :01/82/050/00875/AM11/	RLA File :09/24/040/00105/AM11/	Lic.No/Date:0910043635 24.09.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/68/2010-Ch.II dated 13.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Hydroxy Propylamido-3 Nitro Phenol (Red BN)</td><td rowspan="3">1 Kg.</td><td>1.</td><td>4-Amino-3-Nitro Phenol (4A3NP)</td><td>1.051 kg</td></tr> <tr> <td>2.</td><td>Dioxitol</td><td>2.160 kg</td></tr> <tr> <td>3.</td><td>Chloro Propyl Chloro Formate</td><td>1.072 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydroxy Propylamido-3 Nitro Phenol (Red BN)	1 Kg.	1.	4-Amino-3-Nitro Phenol (4A3NP)	1.051 kg	2.	Dioxitol	2.160 kg	3.	Chloro Propyl Chloro Formate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Hydroxy Propylamido-3 Nitro Phenol (Red BN)	1 Kg.	1.	4-Amino-3-Nitro Phenol (4A3NP)	1.051 kg															
		2.	Dioxitol	2.160 kg															
		3.	Chloro Propyl Chloro Formate	1.072 kg															
	RA concerned may take further necessary action as per above decision of NC.																		

48	Case No.:10/27/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:43/82-ALC4/2010	Status:Case
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		25.01.2011	Deferred
HQ File :01/82/050/00877/AM11/	RLA File :09/24/040/00242/AM11/	Lic.No/Date:0910043641 24.09.2010	Defer Date:22.02.2011
Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

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Case No.:47/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01128/AM11/	RLA File :09/24/040/00104/AM11/	Lic.No/Date:0910043636 24.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2008-Ch.II dated 25.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzo Phenone-3 (2 Hydroxy 4 Methoxy Benzophenone	1 Kg.	1.	Resorcinol	0.642 kg
		2.	Benzo Trichloride	1.670 kg
RA concerned may take further necessary action as per above decision of NC.				

50	Case No.:14/27/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00881/AM11/	RLA File :05/24/040/00228/AM11/	Lic.No/Date:0510273723 27.09.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

51	Case No.:15/27/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/00882/AM11/	RLA File :05/24/040/00210/AM11/	Lic.No/Date:0510273747 27.09.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

52	Case No.:82/39/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01163/AM11/	RLA File :04/24/040/00163/AM11/	Lic.No/Date:0410117781 04.10.2010	:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/12/2007/Ch.II dated 17.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tertiary Butyl Peroxy-3,5,5-Trimethyl Hexanoate, 90% in Acetyl Acetone	1 Kg.	1.	Isononanoyl Chloride	0.727 kg
		2.	Tertiary Butyl Hydroperoxide 69%	0.538 kg
		3.	Acetyl Acetone	0.087 kg

RA concerned may take further necessary action as per above decision of NC.

53	Case No.:85/39/82-ALC4/2010	Party Name:TRAN SPEK INDUSTRY LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01166/AM11/	RLA File :34/24/040/00179/AM11/	Lic.No/Date:3410028299 13.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 22.02.2011.			

54	Case No.:33/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01114/AM11/	RLA File :50/24/040/00013/AM11/	Lic.No/Date:5010000420 14.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

55	Case No.:53/39/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01134/AM11/	RLA File :03/95/040/00540/AM11/	Lic.No/Date:0310597325 18.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

56	Case No.:55/39/82-ALC4/2010	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved										
	HQ File :01/82/050/01136/AM11/	RLA File :05/23/040/00109/AM11/	Lic.No/Date:0510275548 22.10.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2007/Ch.II dated 11.10.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Propenyl Guaethol (Purity above 99%)</td><td>1 Kg.</td><td>1.</td><td>Clove Leaf Oil (80-85%)</td><td>2.45 kg</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Propenyl Guaethol (Purity above 99%)	1 Kg.	1.	Clove Leaf Oil (80-85%)	2.45 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Propenyl Guaethol (Purity above 99%)	1 Kg.	1.	Clove Leaf Oil (80-85%)	2.45 kg										

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:80/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01161/AM11/	RLA File :50/24/040/00017/AM11/	Lic.No/Date:5010000436 28.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

58	Case No.:2/35/82-ALC4/2010	Party Name:ARCATA TRADE LINKS PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved									
	HQ File :01/82/050/01018/AM11/	RLA File :08/24/040/00236/AM11/	Lic.No/Date:0810093825 15.11.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2005-Ch.II dated 10.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>3,5 Di Amino Benzoic Acid</td><td>1 Kg.</td><td>1.</td><td>3,5 Di Nitro Benzoic Acid</td><td>2.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3,5 Di Amino Benzoic Acid	1 Kg.	1.	3,5 Di Nitro Benzoic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
3,5 Di Amino Benzoic Acid	1 Kg.	1.	3,5 Di Nitro Benzoic Acid	2.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

59	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:22.03.2011
	Decision :Committee decided to forward a copy of application to Shri Dhir Singh, FSSAT, FDA Bhawan, New Delhi for their comments. Accordingly, case was deferred for 22.03.2011.			

60	Case No.:6/35/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01022/AM11/	RLA File :31/24/040/00014/AM11/	Lic.No/Date:3110045491 16.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

61	Case No.:7/35/82-ALC4/2010	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01023/AM11/	RLA File :09/24/040/00359/AM11/	Lic.No/Date:0910044295	

		18.11.2010	Defer
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.		Date:22.03.2011

62	Case No.:9/35/82-ALC4/2010	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01025/AM11/	RLA File :03/94/040/00667/AM11/	Lic.No/Date:0310602128 19.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

63	Case No.:12/35/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01028/AM11/	RLA File :05/24/040/00286/AM11/	Lic.No/Date:0510277419 22.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:13/35/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01029/AM11/	RLA File :09/24/040/00323/AM11/	Lic.No/Date:0910044371 22.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

65	Case No.:17/35/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01033/AM11/	RLA File :34/24/040/00216/AM11/	Lic.No/Date:3410028617 22.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:19/35/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01035/AM11/	RLA File :09/24/040/00319/AM11/	Lic.No/Date:0910044382 22.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:20/35/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred

	HQ File :01/82/050/01036/AM11/	RLA File :09/24/040/00333/AM11/	Lic.No/Date:0910044383 22.11.2010	Defer Date:22.03.2011
Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.				

68	Case No.:22/35/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01038/AM11/	RLA File :09/24/040/00338/AM11/	Lic.No/Date:0910044392 23.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:6/43/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01469/AM11/	RLA File :09/24/040/00292/AM11/	Lic.No/Date:0910044462 25.11.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

70	Case No.:99/39/82-ALC4/2010	Party Name:PREMIER INTERMEDIATES PVT. LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01180/AM11/	RLA File :03/95/040/00635/AM11/	Lic.No/Date:0310603682 30.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 22.02.2011.			

71	Case No.:114/39/82-ALC4/2010	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01195/AM11/	RLA File :03/94/040/00800/AM11/	Lic.No/Date:0310604028 01.12.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009-Ch.II dated 25.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Para Iso Propoxy Ethyl Benzoate	1 Kg.	1.	Para Hydroxy Benzoic Acid
			2.	Iso Propyl Bromide
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:47/40/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES	Meet No/Date:43/82-ALC4/2010	Status:Case
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	LIMITED	25.01.2011	Approved	
HQ File :01/82/050/01246/AM11/	RLA File :03/94/040/00728/AM11/	Lic.No/Date:0310603965 01.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/83/2006-Ch.II dated 22.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Tertiary Butyl Cyclohexyl Acetate	1 Kg.	1.	Para Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.00003 kg
		3.	Acetic Acid	0.300 kg
		4.	Methanol	0.330 kg
RA concerned may take further necessary action as per above decision of NC.				

73

Case No.:8/43/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01471/AM11/	RLA File :09/24/040/00378/AM11/	Lic.No/Date:0910044585 07.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/96/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Abacavir Sulphate	1 Kg.	1.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	1.042 kg
		2.	(1S,4R)-4-Amino-2-Cyclopentene 1-Methanol Tartaric Acid Salt	1.331 kg
		3.	Triethyl Amine	0.503kg
		4.	Triethyl Ortho Formate	1.50 kg
		5.	Tetrahydrofuran	14.28 kg
		6.	Cyclopropylamine	0.19 kg
		7.	Gluataric Acid	0.65 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:9/43/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01472/AM11/	RLA File :09/24/040/00383/AM11/	Lic.No/Date:0910044590 07.12.2010	Defer Date:22.02.2011

Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.

75	Case No.:7/43/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01470/AM11/	RLA File :09/24/040/00395/AM11/	Lic.No/Date:0910044613 09.12.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

76	Case No.:78/39/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01159/AM11/	RLA File :03/95/040/00657/AM11/	Lic.No/Date:0310605745 10.12.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

77	Case No.:10/43/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01473/AM11/	RLA File :09/24/040/00403/AM11/	Lic.No/Date:0910044668 13.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:11/43/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01474/AM11/	RLA File :09/24/040/00411/AM11/	Lic.No/Date:0910044666 13.12.2010	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:31/43/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved										
	HQ File :01/82/050/01494/AM11/	RLA File :07/24/040/00357/AM11/	Lic.No/Date:0710076001 14.12.2010											
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 28.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ceftriaxone for Injection 1 gm</td><td>1Vial</td><td>1.</td><td>Ceftriaxone Sodium</td><td>1.113 gm</td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ceftriaxone for Injection 1 gm	1Vial	1.	Ceftriaxone Sodium	1.113 gm
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Ceftriaxone for Injection 1 gm	1Vial	1.	Ceftriaxone Sodium	1.113 gm										

RA concerned may take further necessary action as per above decision of NC.

80

Case No.:32/43/82-ALC4/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01495/AM11/	RLA File :03/95/040/00597/AM11/	Lic.No/Date:0310606488 15.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2006/Ch.II dated 12.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sorbitol Mono Stearate	1 Kg.	1.	Sorbitol (70%)	0.580 kg
		2.	Stearic Acid	0.634 kg
RA concerned may take further necessary action as per above decision of NC.				

81

Case No.:4/43/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01467/AM11/	RLA File :07/24/040/00359/AM11/	Lic.No/Date:0710076117 20.12.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/297/2009-PI (Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg
		2.	Tetra Hydro Furan	1.00 kg
		3.	Acetone	Not allowed as not shown in process
RA concerned may take further necessary action as per above decision of NC.				

82	Case No.:5/43/82-ALC4/2010	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01468/AM11/	RLA File :07/24/040/00364/AM11/	Lic.No/Date:0710076120 20.12.2010	
	Decision : Committee considered case as per agenda in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/207/2004-PI-III dated 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bromazepam BP	1kg.	1.	2-(2-Amino-5-Bromo)Benzoyl pyridine	1.43 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

83

Case No.:29/43/82-ALC4/2010	Party Name:EXON LABORATORIES PVT LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01492/AM11/	RLA File :03/94/040/00709/AM11/	Lic.No/Date:0310607224 21.12.2010	:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/292/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxy Novaldiamine	1 Kg.	1.	Acetobutyrolactone (ABL)	1.38 kg
		2.	Mono Ethyl Ethalomine	0.918 kg
		3.	Raney nickel Catalyst	0.0158 kg
		4.	Cyclohexane	0.644 kg
		5.	Toluene	0.176 kg
RA concerned may take further necessary action as per above decision of NC.				

84

Case No.:12/43/82-ALC4/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01475/AM11/	RLA File :34/24/040/00236/AM11/	Lic.No/Date:3410028888 23.12.2010	:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2008/Ch.II dated 05.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetrabutyl Tin	1 Kg.	1.	Tin Ingots	0.364 kg
		2.	Aluminium Grits/Granules	0.119 kg
		3.	Butene-1	0.860 kg
RA concerned may take further necessary action as per above decision of NC.				

85	Case No.:3/43/82-ALC4/2010	Party Name:SHIVNATH INDUSTRIES	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case
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HQ File :01/82/050/01466/AM11/	RLA File :34/24/040/00188/AM11/	Lic.No/Date:3410028891 24.12.2010	Approved
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/61/2007-Ch.II dated 31.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-Amino Diphenyl Amine 2-Sulphonic Acid	1 Kg.	1.	Aniline Oil	0.421 kg

RA concerned may take further necessary action as per above decision of NC.

86	Case No.:28/43/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01491/AM11/	RLA File :03/94/040/00850/AM11/	Lic.No/Date:0310607789 24.12.2010	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

87

Case No.:27/43/82-ALC4/2010	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01490/AM11/	RLA File :03/95/040/00533/AM11/	Lic.No/Date:0310608003 27.12.2010	:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2006/Ch.II dated 27.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polycarboxylic Acid Derivative/Stearyl Phthalate	1 Kg.	1.	Stearyl Alcohol	0.827 kg
		2.	Phthalic Anhydride	0.220 kg
Saturated Monocarboxylic Fatty Acid Derivative/Stearyl Stearate	1 kg	1.	Stearyl Alcohol	0.528 kg
		2.	Stearic Acid	0.528 kg
RA concerned may take further necessary action as per above decision of NC.				

88	Case No.:30/43/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01493/AM11/	RLA File :07/24/040/00397/AM11/	Lic.No/Date:0710076463 03.01.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/92/2010-Ch.II			

dated 28.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Pidolate	1 Kg.	1.	L-Pyroglutamic Acid	1.02 kg
Magnesium Pidolate	1 kg.	1.	L-Pyroglutamic Acid	1.08 kg

RA concerned may take further necessary action as per above decision of NC.

89

Case No.:1/43/82-ALC4/2010	Party Name:POLYGON CHEMICALS	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01464/AM11/	RLA File :08/24/040/00301/AM11/	Lic.No/Date:0810095461 12.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2010/Ch.II dated 01.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3-Methyl 5-Pyrazolone	1 Kg.	1.	Acetic Acid Methyl Ester	1.287 kg
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg
RA concerned may take further necessary action as per above decision of NC.				

90	Case No.:13/43/82-ALC4/2010	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01476/AM11/	RLA File :05/23/040/00285/AM11/	Lic.No/Date:0510281305 12.01.2011	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

91	Case No.:14/43/82-ALC4/2010	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01477/AM11/	RLA File :03/95/040/00790/AM11/	Lic.No/Date:0310610687 12.01.2011	Defer Date:22.03.2011
	Decision :Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

92	Case No.:15/43/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01478/AM11/	RLA File :09/24/040/00457/AM11/	Lic.No/Date:0910045121	Defer

		12.01.2011	Date:22.02.2011
Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

93	Case No.:16/43/82-ALC4/2010	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved									
	HQ File :01/82/050/01479/AM11/	RLA File :03/95/040/00741/AM11/	Lic.No/Date:0310610696 12.01.2011										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Artemether</td><td>1 Kg</td><td>1.</td><td>Artemisinin</td><td>1.50 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Artemether	1 Kg	1.	Artemisinin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Artemether	1 Kg	1.	Artemisinin	1.50 kg									
RA concerned may take further necessary action as per above decision of NC.													

94

Case No.:17/43/82-ALC4/2010	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01480/AM11/	RLA File :03/94/040/00767/AM11/	Lic.No/Date:0310610729 12.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/44/2010/Ch.II dated 12.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Triphenyl Phosphonium Bromide	1 Kg.	1.	Triphenyl Phosphine	0.780 kg
		2.	Ethyl Bromide	0.361 kg
RA concerned may take further necessary action as per above decision of NC.				

95	Case No.:18/43/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01481/AM11/	RLA File :03/94/040/00904/AM11/	Lic.No/Date:0310610747 12.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

96	Case No.:19/43/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved
	HQ File :01/82/050/01482/AM11/	RLA File :07/24/040/00411/AM11/	Lic.No/Date:0710076717	

13.01.2011

Decision : Committee considered case as per agenda and in light of earlier decision taken in 26/82 meeting held on 28.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone for Injection 1 gm	1Vial	1.	Ceftriaxone Sodium	1.113 gm

RA concerned may take further necessary action as per above decision of NC.

97

Case No.:21/43/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved	
HQ File :01/82/050/01484/AM11/	RLA File :05/24/040/00320/AM11/	Lic.No/Date:0510281530 14.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/19/2009-PI-III dated 01.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Simvastatin Bulk Drug/Pharmaceutical Grade)	1 Kg.	1.	Acetone	1.042 kg
		2.	Activated Carbon	0.035 kg
		3.	Caustic Soda Flakes	0.484 kg
		4.	Cylohexane	1.33 kg
		5.	Cyclopropylamine	1.23 kg
		6.	Ethyl Acetate	4.49 kg
		7.	Iodine	0.5917 kg
		8.	Lovastatin	1.648 kg
		9.	Methanol	19.82 kg
		10.	N-Butyl Lithium (30% in Hexane)	2.382 kg
		11.	Pyrrolidine	1.53 kg
		12.	Tetrahydrofuran	6.58 kg
RA concerned may take further necessary action as per above decision of NC.				

98	Case No.:22/43/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01485/AM11/	RLA File :03/95/040/00841/AM11/	Lic.No/Date:0310611297 17.01.2011	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

99	Case No.:24/43/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01487/AM11/	RLA File :09/24/040/00456/AM11/	Lic.No/Date:0910045161 17.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:25/43/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01488/AM11/	RLA File :09/24/040/00458/AM11/	Lic.No/Date:0910045162 17.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of Pharmaceuticals.			

101	Case No.:26/43/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01489/AM11/	RLA File :09/24/040/00441/AM11/	Lic.No/Date:0910045163 17.01.2011	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.03.2011 for comments of Department of C&PC.			

102	Case No.:23/43/82-ALC4/2010	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01486/AM11/	RLA File :04/24/040/00281/AM11/	Lic.No/Date:0410120793 18.01.2011	Defer Date:22.03.2011
	Decision : Committee decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 22.03.2011.			

103	Case No.:33/43/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01496/AM11/	RLA File :05/23/040/00288/AM11/	Lic.No/Date:0510281867 18.01.2011	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

104	Case No.:34/43/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01497/AM11/	RLA File :05/23/040/00289/AM11/	Lic.No/Date:0510281922 18.01.2011	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:35/43/82-ALC4/2010	Party Name:DALAS BIOTECH LTD.	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Deferred
	HQ File :01/82/050/01498/AM11/	RLA File :05/23/040/00291/AM11/	Lic.No/Date:0510281923 18.01.2011	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

106	Case No.:36/43/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:43/82-ALC4/2010 25.01.2011	Status:Case Approved																					
	HQ File :01/82/050/01499/AM11/	RLA File :09/24/040/00459/AM11/	Lic.No/Date:0910045197 19.01.2011																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/332/2009-PI-(Norms) dated 09.01.2010 and as recommended in the meeting in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate</td><td rowspan="5">1 Kg.</td><td>1.</td><td>3-Isochromanone</td><td>0.957 kg</td></tr> <tr> <td>2.</td><td>O-Xylene</td><td>1.04 kg</td></tr> <tr> <td>3.</td><td>Sodium Methoxide Powder</td><td>0.416 kg</td></tr> <tr> <td>4.</td><td>Thionyl Chloride</td><td>1.24 kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>2.31 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Methyl 2-2-Chloromethylphenyl-3-Methoxy-2-Acrylate	1 Kg.	1.	3-Isochromanone	0.957 kg	2.	O-Xylene	1.04 kg	3.	Sodium Methoxide Powder	0.416 kg	4.	Thionyl Chloride	1.24 kg	5.	Methanol
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